

**FIR No.668/2014
PS N.D.R.S.
U/s 302 IPC
State Vs. Shakeel**

23/07/2021

File taken up today on the first bail application u/s. 439 Cr.PC of accused Shakeel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Ajit Kumar is present (through V.C.).
Sh. Shiv Kumar Gautam, Ld. Counsel for the accused Shakeel (through V.C.).

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **31/07/2021**. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Ajit Kumar is bound down for the next date of hearing i.e. **31/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**SC No.67/2021
FIR No.87/2018
PS Gulabi Bagh
U/s 308/323/341/34 IPC
State Vs. Sunder**

23/07/2021

File taken up today on the application of accused Sunder for issuing directions to the Jail Superintendent, Tihar Jail, Delhi to submit report as to why the accused Sunder has not been released from the jail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Atul Sharma, Deputy Superintendent, Jail No.01, Tihar, New Delhi is present (through V.C.).
Sh. Manmohan, Deputy Superintendent, Jail No.04, Tihar, New Delhi is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Sunder.

Issue court notice to the accused, for the next date of hearing.

Reply/ explanation already stated to be filed by the Jail Superintendents, Jail No.1 and 4, Tihar Jail, New Delhi.

The aforesaid application of the accused be put up for clarifications/ consideration on **05/08/2021.**

Sh. Atul Sharma and Sh. Manmohan, Deputy Superintendent, Jail No.1 and 4 are bound down for the next date of hearing i.e. **05/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rohit Mundra**

23/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rohit Mundra for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ishwari Prasad is present (through V.C.).
Sh. Vikas Bhatia, Ld. Counsel for the accused Rohit Mundra (through V.C.).

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **31/07/2021**. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Ishwari Prasad is bound down for the next date of hearing i.e. **31/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rohit Mundra & Ors.**

23/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rahul Mittal for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ishwari Prasad is present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

Reply to the aforesaid bail application of the accused is stated to be filed.

It is submitted by counsel for the accused that he will file the requisite documents pertaining to all pending cases against the accused on or before the next date of hearing.

Arguments heard at length on the aforesaid interim bail application of the accused Rahul Mittal.

Put up for clarifications if any/ orders on **27/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.241/2020
PS Kamla Market
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act
State Vs. Rahat Ali @ Lala & Ors.**

23/07/2021

File taken up today on the bail applications u/s. 439 Cr.PC of accused Suhaib and Salman for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Sheoram Yadav is present (through V.C.).
Sh. Manish Kumar Singh, Ld. Counsel for the accused Suhaib and Salman (through V.C.).

Arguments heard at length on the aforesaid regular bail applications of the accused Suhaib and Salman.

Put up for clarifications if any/ orders on **24/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.241/2020
PS Kamla Market
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act
State Vs. Rahat Ali**

23/07/2021

File taken up today on the first bail application u/s. 439 Cr.PC of accused Rahat Ali for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Ashok Kumar, Ld. Counsel for the accused Rahat Ali (through V.C.).

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused for the next date of hearing.

It is submitted by counsel for the accused that the present regular bail application of the accused be taken up for consideration on the date already fixed. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.335/2019
PS Nabi Karim
U/s 308/34 IPC
State Vs. Prem @ Manohar**

23/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Prem @ Manohar for grant of interim bail for the period of two months.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Manmeet Singh is present (through V.C.).
Sh. Satbir Singh, Ld. Counsel for the accused Prem @ Manohar (through V.C.).

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Arguments heard at length on the aforesaid interim bail application of the accused Prem @ Manohar.

Put up for clarifications if any/ orders on **24/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

**FIR No.264/2015
PS Subzi Mandi
U/s 302/393/397 IPC
State Vs. Ajay**

23/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file appropriate/ detailed report regarding date of interim bail of the accused, date on which the accused had to surrender and date on which the accused has surrendered, positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **27/07/2021**. Date of 27/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

CNR No.DLCT01-000370-2010
SC No.142/2021
FIR No.171/2010
PS Paharganj
State Vs. Joginder @ Joga & Ors.

23/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **16/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)

**SC No.153/2021
FIR No.74/2016
PS Hauz Qazi
State Vs. Sunita Kashyap & Anr.**

23/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **16/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)**

CNR No.DLCT01-007544-2019

CR No.46/2021

Buffalo Networks Pvt. Ltd. Vs. State of NCT & Anr.

23/07/2021

(Proceedings Convened through Video Conferencing)

Present: Revisionist No.2 Mr. Tarun Tejpal is present with Sh. Rajeev Sharma, Ld. Counsel for the revisionists (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

None has joined the proceedings through V.C. on behalf of the respondent No.2.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **16/10/2021** for arguments.

Interim order, if any, to continue till the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/07/2021(G)